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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.**

O.A./XXXX No. 2337/36

Decided on: 4/6/82

Shri Vir Singh

....Applicant(s)

(By Shri Sant Lal

Advocate)

**Versus**

The Govt. of NCT Delhi &

....Respondent(s)

Others

(By Shri None for the respondents Advocate)

**CORAM:**

**THE HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)**

**THE HON'BLE SHRI**

1. Whether to be referred to the Reporter *or* not?
2. Whether to be circulated to the other Benches of the Tribunal?

*[Signature]*  
(K. MUTHUKUMAR)  
MEMBER (A)

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 2337 of 1996

New Delhi this the 4 day of June, 1997

**HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

Shri Vir Singh  
S/o Shri Kaley Ram,  
C/o Shri Sant Lal, Advocate  
C-21(B) New Multan Nagar,  
Delhi-110 0 6.

...Applicant

By Advocate Shri Sant Lal

Versus

1. The Govt. of National Capital Territory of Delhi, through the Secretary, Department of Education, Old Secretariat, Civil Lines, Delhi.
2. The Director of Education, N.C.T. Delhi, Old Secretariat, Civil Lines, Delhi.
3. The Deputy Director of Education, NCT, South District, Defence Colony, New Delhi-24.
4. The Principal, Govt. Boys Senior Secondary School, D.D.A. Flats, Kalkaji, New Delhi-110 019. ..Respondents

None for the respondents.

ORDER

Hon'ble Mr. K. Muthukumar, Member (A)

The applicant is aggrieved over the delay in his pay fixation consequent on his appointment

to the selection grade post with effect from 21.12.1983 in the selection grade of Rs.775 -1000 as ordered by the respondents in their letter dated December 7, 1995 and consequent payment of arrears thereon. The applicant has also claimed the interest on the delayed payment.

2. The departmental representative produced the respondents' letter dated 13.12.96 informing the applicant of the release of arrears consequent on his appointment to the selection grade and he was directed to collect the payment. During the hearing on 1.4.97, the learned counsel for the applicant admitted that the applicant had received the payment of arrears of pay and allowances and prayed that the question of payment of interest on the arrears on account of delayed payment was to be decided.

3. The arrears became due consequent on the issue of the orders of the respondents dated 7.12.95. The arrears of pay and allowances were released finally by the respondents only in the month of December, 96 after a delay of 11 months. The selection grade has been granted retrospectively from 21.12.83 and this naturally would require sometime for verification of records and preparation of arrears in this behalf and the respondents have taken about 10 to 11 months for this purpose. Considering the fact that the

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arrears for almost 13 years have to be worked out involving preparation of due and drawn statement for all these years, I do not think that there has been any wilful and deliberate delay on the part of the respondents. Accordingly, I do not find any adequate justification for considering grant of any interest on the arrears. Accordingly, the prayer for interest is rejected.

4. The application is disposed of as above.  
There shall be no order as to costs.

  
(K. MUTHUKUMAR)  
MEMBER (A)

Rakesh